

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE  
TRIBUNAL, MUMBAI  
REGIONAL BENCH  
Court No.5**

**Excise Appeal No. 86681 of 2017**

(Arising out of Order-in-Appeal No. SK/101-102/Th-II/2017 dated 30.03.2017 passed by the Commissioner of Central Excise (Appeals), Mumbai-I)

**Shri Sandeep Thanmal Mehta**

**Appellant**

Director,  
M/s. K. Kwaliti Pavers Pvt. Ltd.,  
33/34, The Nest, Gulmohur Cross  
Road No.4, Juhu, Mumbai 400 049.

Vs.

**Commissioner of Central Excise, Thane-II**

**Respondent**

3<sup>rd</sup> Floor, Navprabhat Chambers,  
Ranade Road, Dadar (W), Mumbai 400 028.

Appearance:

Shri Pankaj Pai, Consultant, for the Appellant  
Shri C.S. Vinod, Assistant Commissioner, Authorised Representative  
for the Respondent

**CORAM:**

**HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)**  
**HON'BLE MR. ANIL G. SHAKKARWAR, MEMBER (TECHNICAL)**

Date of Hearing: 24.02.2025

Date of Decision: 24.02.2025

**FINAL ORDER No. 85277/2025**

PER: BENCH

In submitting Form-1 and 4, learned counsel for the appellant informs that the appellant has settled the matter under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 (SVLDRS) and received discharge certificate on the settlement of the adjudged dues and requests for withdrawal of the appeal as has been settled under SVLDRS.

2. Learned AR is present. He informs that appeal number, adjudged amount and payment made in accordance with the Scheme are all in proper order.

3. Taking note of the submissions, we dismiss the appeal as withdrawn as has been settled under SVLDRS.

(Order pronounced in the open court)

**(Dr. Suvendu Kumar Pati)**  
**Member (Judicial)**

**(Anil G. Shakkarwar)**  
**Member (Technical)**

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